THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) and (b) The Government had amended the Mines and Minerals (Development and Regulation) Act, 1957, *vide* Gazette (Extraordinary) Notification No. 43 dated 9th September, 2010 to introduce provisions in the said Act for awarding mining licences for coal minerals through a process of competitive bidding.

- (c) and (d) *Vide* the above amendment, Section 11A has been inserted in the Mines and Minerals (Development and Regulation) Act, 1957. In addition, the National Mineral Policy, 2008, advocates, with respect to non-coal non-fuel minerals, that transparency in allocation of concessions will be ensured. The matter is under consideration of the Government.
- (e) The Central Government had revised the rates of royalty for non-coal major minerals on 13.8.2009 and in order to streamline the royalty calculations had also amended Rule 64D of the Mineral Concession Rules, 1960 *vide* Gazette (Extraordinary) Notification No. GSR 883(E) dated 10th December, 2009. A Monitoring Committee has also been set up in the Indian Bureau of Mines to regularly evaluate and review the pit mouth value prices reported to the Indian Bureau of Mines by the miners, so as to better estimate ad-valorem royalties.

Irregularities in mining operations

- 865. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of MINES be pleased to state:
- (a) whether there are serious allegations of corruption and illegal mining in Orissa, Karnataka and Andhra Pradesh;
- (b) whether any agency has estimated the total loss of revenue of the Central and the State Governments due to the alleged corruption and illegal mines in these States; and
- (c) whether Government would get these allegations investigated by CBI and CAG, as high civil servants and politicians are involved?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) Some instances of illegal mining of minerals have come to the notice of the Government in various parts of the country including Orissa, Karnataka and Andhra Pradesh. The details of number of cases detected since 2006 till March, 2011 and action taken by concerned State Governments are given in the Statement (See below).

(b) and (c) Since State Governments are the owners of minerals, entire royalty revenue accrues to the State Government, and for this reason there is no revenue loss to the Union Government directly due to illegal mining.

The Central Government has appointed Shri Justice M. B. Shah Commission of Inquiry under the Commission of Inquiry Act, 1952 to inquire into the large scale mining of iron ore and manganese ore without lawful authority in several States *vide* Notification S.O. 2817 dated 22nd November, 2010. The Commission is yet to submit its Final Report.

Statement

Details of State-wise Illegal Mining cases

No. S Haryana Gujarat Karnataka Himachal Pradesh Goa Assam Jharkhand Chhattisgarh Andhra Pradesh State ಚ Nos. of cases detected Quarter ended March upto Seized Vehicle ፥ Lodged FIRs ರ Action Taken Cases Court filed $\vec{\exists}$ 11187.723 6406.066 623.764 868.904 11508.284 153.252 45.178 realized 18.628 Lakhs) (Rs.in Fine

1	2	3	4	5	6	7	8	9	10	11	12
10	Kerala	1595	2593	2695	1321	. 660	830	40	~	202	729.918
11	Madhya Pradesh	5050	4581	3895	3868	5652	1584	•••	05	23393	2414.489
12	Maharashtra	4919	3868	5828	8270	34284	10349	64774	13	01	7256.99
13.	Manipur						000				000
14	Orissa	284	655	1059	758	461	162	1794	62	88	6675.672
15.	Punjab	218	26	50	73	810	126	000	50	00	285.88
16.	Rajasthan	2359	2265	2178	4711	2315	1098	442	1146	70	1314.12
17.	Sikkim	-		(=)		-NiI-	000			X	=
						Dec. 2010					
						only					
18.	Tamil Nadu	2140	1263	1573	215	386	53	32361	1061	619	9843.868
19.	Tripura						000	00	00	00	000
20.	Uttarakhand		ens.	191	470	•••		683	•••	b e.	38.50
21.	Uttar Pradesh	=	300	****	:(* *)*	4641	1525	-	0	0	1286.85
22.	West Bengal	80	426	315	80	272		4249	1307	253	•••
1	TOTAL	36677	39925	43560	41578	82330	24405	190733	5833	32453	60664.038